

GOVERNMENT OF INDIA  
MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING  
DEPARTMENT OF ANIMAL HSUBANDRY AND DAIRYING  
RAJYA SABHA  
UNSTARRED QUESTION NO. 3732.  
TO BE ANSWERED ON 25<sup>th</sup> MARCH 2026

**SUB STANDARD CATTLE FEED**

**3732. SMT. SAGARIKA GHOSE:**

Will the Minister of FISHERIES, ANIMAL HUSBANDRY AND DAIRYING be pleased to state:

- (a) total number of manufacturers licensed to produce compounded cattle feeds along with category-wise (public/private) details thereof;
- (b) year-wise number of complaints received regarding sale of substandard or uncertified compounded cattle feed pellets during the last five years, along with State wise details;
- (c) the number of such complaints disposed of, those pending and actions taken including inspections, seizures, fines imposed and prosecutions launched; and
- (d) whether the Ministry maintains data on health impacts on cattle due to substandard feeds, if so, the details thereof and if not, the reasons therefor?

**ANSWER**

THE MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING  
(SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH)

- (a). As per the information received from Bureau of Indian Standards (BIS), 250 manufacturers are licensed under IS 2052:2009 compounded feeds for cattle. Out of these, 191 manufacturers belong to the private sector and 59 belong to the public sector.
- (b). As per the information provided by Bureau of Indian Standards (BIS), the details with reference to complaints received regarding sale of substandard or uncertified compounded cattle feed pellets during the last five years are given in the table below:-

Sl. No	Complaint No.	Complaint Date	Licencee State	Complaint Category	Complaint Status	Action Taken Report
01.	P-23360	14-11-2025	Uttar Pradesh	Quality of Product	Close	The complaint was closed as complaint was not established.
2	P-22249	24-04-2025	Rajasthan	Quality of Product	Close	The complaint was closed as complaint was not established

(c). A search and seizure operation was carried out on 12.07.2024 in Dhule, Maharashtra for violation of the provisions of the Bureau of Indian Standards Act, 2016 and misuse of the ISI Mark on compounded feed for cattle. A prosecution case was filed in August 2024, and upon successful prosecution, the court imposed a penalty of ₹2 lakh on the violators.

(d). The Ministry of Fisheries, Animal Husbandry and Dairying does not maintain data on health impacts on cattle due to substandard feeds, as Animal Husbandry is a state subject.

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